

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/196/ (IB)/2017

NAME OF THE PETITIONER(S)

: ELGI ELECTRIC AND INDUSTRIES LTD

NAME OF THE RESPONDENT(S)

: VEESONS ENERGY SYSTEMS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S. SHYAMICUMPR AMI V. KATARIA

COUNSEL FOR PETITIONER

ORDER

Counsel representing both the parties are present. Both the counsel submitted that an IRP has already been appointed by the Division Bench vide order dated 19.06.2017 in CP 510/IB/2017 and three other matters where the respondent is the same. Copy of the order has already been forwarded to the Insolvency Professional and moratorium was declared. In the circumstances, the petitioner is directed to place his claim before the IRP. Accordingly the matter is closed.

> (K. Anantha Padmanabha Swamy) Member (Judicial)